

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

B. A. No. 3310 of 2020

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Akhilesh Gope ... .. Petitioner  
Versus  
The State of Jharkhand ... .. Opp. Party  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Anil Kumar Ganjhu, Advocate  
For the Opp. Party : Mr. Sardhu Mahto, A.P.P.  
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02/29.06.2020 So far as the defect no. 4 is concerned, learned counsel for the petitioner has given an undertaking that the same shall be removed once the situation normalizes. As regards the rest defects are concerned, the same are ignored.

Heard Mr. Anil Kumar Ganjhu, learned counsel for the petitioner and Mr. Sardhu Mahto, learned A.P.P. for the State.

Petitioner has been made accused in connection with Karra P.S. Case No. 61 of 2018 corresponding to G. R. No. 287 of 2019(S).

It has been alleged that the extremists had resorted to indiscriminating firing at Bingaon Chowk in order to terrorize the shopkeepers. The shopkeepers had disclosed that the extremists were raising slogan in the name of the petitioner who was their Area Commander.

Although learned A.P.P. has stated that the petitioner has got eight criminal antecedents but considering the fact that the petitioner has been implicated merely on suspicion and that he is in custody since 14.01.2020 and, therefore, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st, Khunti in connection with Karra P.S. Case No. 61 of 2018 corresponding to G. R. No. 287 of 2019(S).

*(Rongon Mukhopadhyay, J.)*